

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

STARRED QUESTION NO:102

ANSWERED ON:12.12.2013

PROJECTS UNDER AIBP

Rajbhar Shri Ramashankar;Singh Shri Ijyaraj

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) the details of the on-going major, medium and minor irrigation projects under the Accelerated Irrigation Benefits Programme (AIBP) and the targets fixed for completion of the same, State/UT-wise;
- (b) whether the funds allocated under AIBP have been fully utilised during the last three years and the current year, if so, the details thereof and if not, the reasons during the said period including the funds released and utilised, year and State/UT-wise;
- (c) the action taken by the Government for proper utilisation of funds by the States/ UTs and for timely completion of the projects under the programme, State/UTwise;
- (d) whether the Government proposes to increase the amount of funds for increasing the area of land under irrigation and if so, the details thereof and if not, the reasons therefor; and
- (e) whether requests have been received from the States/UTs in this regard and if so, the details thereof and the action taken/ being taken by the Government thereon?

**Answer**

THE MINISTER OF WATER RESOURCES ( SHRI HARISH RAWAT)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PART (a) to (e) OF LOK SABHA STARRED QUESTION No. 102 (PRIORITY No. 2) REGARDING PROJECTS UNDER AIBP DUE FOR REPLY ON 12.12.2013

(a) :The details of ongoing Major/Medium Irrigation Projects (MMI) and ongoing surface Minor Irrigation schemes indicating their scheduled year of completion under Accelerated Irrigation Benefits Programme (AIBP) is given at Annexure-I Annexure-II respectively.

(b) : In most of the projects, central assistance (CA) released including State's share was fully utilized during the last three years , while in some projects, the CA released including State's share could not be utilized by State Governments due to various reasons like limited working season, land acquisition, R&R problems etc. As far as funds released and utilized during the last three years and the current year is concerned, the details of MMI projects are given at Annexure -III and of the surface MI schemes is given at Annexure -IV.

(c) Irrigation projects are planned, executed and maintained by State Governments depending on their priorities. The Union Government provides Central assistance under Accelerated Irrigation Benefits Programme (AIBP) to the State Governments as per guidelines for expeditious completion of ongoing projects. Projects funded under AIBP are regularly monitored by CWC wherein progress of projects is reviewed for timely completion. Bottle necks in the implementation of project are brought to the notice of the State Governments. Ministry of Water Resources (MoWR) also conducts review meetings with State Government officials to impress upon the necessity of completion of the projects on time.

For timely completion of projects under AIBP, the Government of India has modified the Scheme/ Guidelines, inter-alia, providing that states adhere to achieving of specific requirement of physical and financial milestones before inclusion of MMI projects under AIBP, actual possession of land by the Project Authorities during relevant financial year, prior release of state share and submission of quarterly progress reports.

(d) & (e): During implementation of AIBP in XII Plan, considering requests from various States, certain measures have been proposed by Government of India for enhancing release of CA to State Governments like,

i. the quantum of Central Assistance from existing 25% could be enhanced upto 50% as an incentive for new projects in Non Special Category States subject to the condition that the States actually carry out water sector reforms,

ii. a project benefiting Desert Development Programme (DDP) area/Desert Prone Area will be treated on a par with those benefiting Drought Prone Area (DPAP areas) and the new projects will be eligible for Central Assistance @ 90% for projects in Special

Category States, while it will be 75% for projects in Non-Special Category States. Prior to this, the projects benefiting Desert Development Programme (DDP) area/Desert Prone Area were eligible to receive Central Assistance @ 25% only.